GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:1227
ANSWERED ON:08.08.2011
WELFARE SCHEMES THROUGH VOLUNTARY ORGANISATION
Nishad Capt.(Retd.) Jainarayan Prasad;Rajaram Shri Wakchaure Bhausaheb

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is implementing several welfare schemes for labourers and their children and also projects relating to child labour through voluntary organisation or Non- Governmental Organisations (NGOs);
- (b) if so, the details thereof and also of the NGOs including voluntary Organisations from Bihar, Delhi and Uttar Pradesh which were provided grants by the Government;
- (c) the purposes for which the funds have been provided to the said organisations;
- (d) whether the Government has received any complaints regarding misuse of funds by these organisations; and
- (e) if so, the details thereof and the action taken thereon?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a) to (c): Ministry of Labour & Employment is sanctioning projects under Grants-in-Aid Scheme directly to NGOs for elimination of Child Labour in districts not covered by NCLP Scheme and also for providing financial assistance to organization (voluntary and non-government) for taking up action programmes/ projects for the benefit of women labour. Under the Grant-in-Aid Scheme for child labour, 3 NGOs were released grants during 2010-11 in Uttar Pradesh & Bihar, the details is as per Annexure-I. However, Departmental Welfare Schemes of Ministry of Labour & Employment is as per Annexure-II.
- (d): No such complaint has been received in the Ministry of Labour & Employment.
- (e): In view of above, does not arise.